

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 717/96.

Dt. of Order: 19-6-96.

Between :-

1. Ch. Chemchaiah
2. O. Nageswar Rao
3. SK. Nazeer Sahab
4. J. Penchala Raju
5. D. Jayaramaiah
6. Ch. Mallikarjuna Rao

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... Applicants

And

1. The Superintendent of Post Offices,
Gudur Division, Gudur (NL) - 524 101.
2. The Postmaster,
Gudur H.O., (Nellore) - 524 101.
3. The Director of Postal Services,
Vijayawada Region, Vijayawada-520 002.
4. The Union of India represented by
the Secretary, Department of Posts,
Dak Bhavan, New Delhi - 110 001.

... Respondents

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For the Applicants : Shri T.V.V.S. Murthy, Advocate

For the Respondents : Shri N.R. Devarej, Sr. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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.... 2.

(Orders per Hon'ble Shri R.Rangarajan, Member (A)).

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Sri T.V.V.S.Murthy for the applicants. Sri W.Satyanarayana for Sri N.R.Devaraj, standing counsel for the Respondents.

2. There are 6 applicants in this O.A. They are working as Extra Departmental Agents under the control of Respondent No.1. The Postal Department had introduced Cycle Beat allowance abolishing Foot Beat allowance on account of cycle advance. The allowances because of the introduction of the cycle beat was reduced from that of the allowance payable to them on the basis of the foot beat. The impugned orders No.A-15/4 dt. at Gudur (II) the 20-12-93, No.A-13/18/R1gs dt. at Gudur (NL)-524 101, the 11.1.96, No.A-15/74 dt.18-8-95, No.H-279, dt.18.8.95 and Memo No.A-15/43 dt.18.8.95, reduce the allowances for the period mentioned therein. The contentions and the prayer in this O.A. are similar to OA 252/96, which was decided on 22-2-96. The learned standing counsel also submitted that it is a covered case.

3. In view of the above submission, the following direction is given :-

"The reduced allowances for the applicants shall be effected from the date of issue of the respective impugned orders by Respondent No.1 i.e. the Superintendent of Post Offices, Gudur Division. The amount if any recovered retrospectively for the period prior to the issue of the respective impugned orders, the same shall be paid

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back to the applicants within a period of three months from the date of receipt of a copy of this order."

4. The Original Application is ordered accordingly at the admission stage itself. No order as to costs.

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(R.RANGARAJAN)
Member (A)

Rangarajan
Dy. Registrar (3).

Dated: 19th June, 1996.
Dictated in Open Court.

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Copy to:-

1. The Superintendent of Post Offices, Gudur Division, Gudur (NL).
2. The Postmaster, Gudur H.O. (Nellore).
3. The Director of Postal Services, Vijayawada Region, Vijayawada.
4. The Secretary, Department of Posts, Dak Bhavan, Union of India, New Delhi.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

27/6/96

09-7/7/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 19/6/96

ORDER/JUDGEMENT

D.A. NO. /R.A. /C.P. No.

D.A. NO.

in
7/7/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

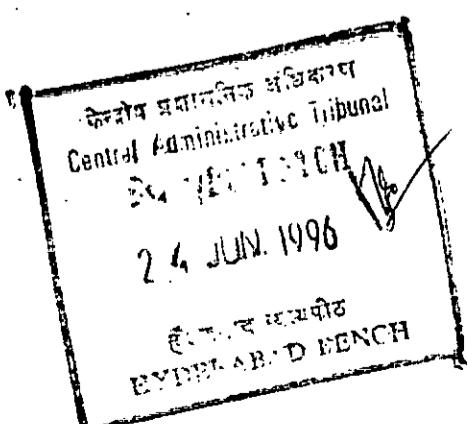
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT



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